

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.383/MP/2023**

Subject : Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of revised Business Rules for extension of the TAM and G-TAM Contracts up to 11 months and alignment with the provisions of GNA Regulations 2022, IEGC Regulations 2023, and Amendment to Sharing of ISTS Charges and Losses Regulations 2023

Petitioner : Indian Energy Exchange Limited (IEX).

Respondents : National Load Despatch Centre (NLDC).

**Petition No.384/MP/2023**

Subject : Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of amendment in duration of Long Duration Contracts (Daily, Weekly, Monthly and Any Day Single Sided) and introduction of Quarterly Contracts in Term Ahead Market and Green Term Ahead Market Contracts from the present duration of 3 months to 11 months.

Petitioner : Hindusthan Power Exchange Limited.

Respondents : Grid Controller of India Limited (GCIL).

**Petition No.12/MP/2024**

Subject : Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking approval to increase duration of Term Ahead Contracts from existing 90 days/ 12 weeks / 3 months to upto 11 months as provided in T-GNA.

Petitioner : Power Exchange of India Limited (PXIL).

Respondents : Grid Controller of India Limited (GCIL).

Date of Hearing : **18.3.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member



Parties Present : Shri Gaurav Maheshwari, IEX  
Shri Saurabh Srivastava, IEX  
Shri Tushar Jain, Advocate, HPX  
Shri Pravesh Sharma, HPX  
Ms.Shriya Gambhir, Advocate, PXIL  
Shri Gajendra Singh, NLDC  
Shri Debajyoti Majumdar, NLDC

### **Record of Proceedings**

The learned counsels for the Petitioners submitted that the present Petitions have been filed, *inter alia*, seeking approval to increase the duration of Term Ahead Contracts up to 11 months. Learned counsels further submitted that pursuant to the direction of the Commission, the Petitioners had again given wide publicity to their proposed contracts by uploading them on their respective websites for inviting comments from the stakeholders and the general public and subsequent thereto, the Petitioners have filed their respective affidavits enclosing the comments.

2. In response to a specific query of the Commission regarding the variance in the volume of longer duration contracts reported by Respondent, GCIL, the representative of the IEX submitted that the discrepancy in the data has been corrected after reconciliation. The representative of the IEX further submitted that in compliance with the direction of the Commission, IEX has issued a Public Notice dated 20.2.2024 to give wide publicity along with the revised data, seeking comments/ suggestions by 5.3.2024. However, no response has been received in this regard.

3. The Representative of Respondent, GCIL, sought two weeks' time to examine the data and file its reply to the additional information/documents filed by the Petitioner, IEX.

4. Considering the submissions of the learned counsels and the representative of the Petitioners and GCIL, the Commission permitted Respondent, GCIL to file its reply on an affidavit within two weeks with a copy to the Petitioner, IEX, who may file its rejoinder if any, within a week thereafter.

5. Subject to the above, the Commission reserved the matters for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**